

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

TOP PRIORITY

To

The Principal District & Sessions Judge,
All Districts of J&K State.

No.: 53749-62/ST

Dated: 28-12-2017.

Sub:- **Implementation of resolution adopted in the Chief Justice Conference, 2016 (Statistical Section).**

Sir,

Kindly find attached a Conference Secretariat online updation portal questionnaires with the request to furnish the requisite information as per attached questionnaires so that updation of the same can be done well in time.

In this regard, you are requested to furnish consolidated information of your Court and Courts Subordinate to you, to the part of questionnaires strictly as per the prescribed proforma through **email** or Tele-Fax No. **0191-2539896** by **01-01-2018** so as to enable us to upload the consolidated data.

The matter may be treated as **Most Urgent**.

Encl: 04 leaves.

Yours faithfully'

(Sanjay Kumar)

Registrar General

No.: 53749-62 Sts.

Dated: 28-12-2017

Copy to:-

Incharge NIC for uploading the same in the on the official website of the High Court.

Registrar General

Delay and arrears Committee**Pendency in Subordinate Courts (Civil & Criminal Cases)**

Sl. No.		01.10.2017-31.12.2017
1.	Number of such cases pending at the start of the quarter	
2.	Number of such cases instituted in the quarter	
3.	Number of such cases disposed of in the quarter	
4.	Number of such cases pending at end of quarter	
5.	Number of such cases pending at end of quarter that have been pending for more than 05 years	

Fast tracking of matters relating to Crimes against women, Senior Citizens, Marginalized Sections, Differently Abled persons and Prevention of Corruption Act cases

Prevention of Corruption Act

Sl. No.		01.10.2017-31.12.2017
a.	Number of such cases pending at the start of the quarter	
b.	Number of cases instituted in the quarter	
c.	Number of cases disposed of in the quarter	
d.	Number of cases pending at end of quarter	
e.	Number of cases pending for more than 03 years at the end of quarter	

Crime against women

Sl. No.		01.10.2017-31.12.2017
a.	Number of such cases pending at the start of the quarter	
b.	Number of cases instituted in the quarter	
c.	Number of cases disposed of in the quarter	
d.	Number of cases pending at end of quarter	
e.	Number of cases pending for more than 05 years at the end of quarter	

Crime against Senior Citizens

Sl. No.		01.10.2017-31.12.2017
a.	Number of such cases pending at the start of the quarter	
b.	Number of cases instituted in the quarter	
c.	Number of cases disposed of in the quarter	
d.	Number of cases pending at end of quarter	
e.	Number of cases pending for more than 05 years at the end of quarter	

Crimes Against Marginalized Sections

Sl. No.		01.10.2017-31.12.2017
a.	Number of such cases pending at the start of the quarter	
b.	Number of cases instituted in the quarter	
c.	Number of cases disposed of in the quarter	
d.	Number of cases pending at end of quarter	
e.	Number of cases pending for more than 05 years at the end of quarter	

(2)

Crimes Against Differently Abled persons

Pendency of Cases

Sl. No.		01.10.2017-31.12.2017
a.	Number of such cases pending at the start of the quarter	
b.	Number of cases instituted in the quarter	
c.	Number of cases disposed of in the quarter	
d.	Number of cases pending at end of quarter	
e.	Number of cases pending for more than 05 years at the end of quarter	

Monitoring mechanism for tracking the progress of cases to under-Trial Prisoners Details Regarding Number of Under-Trial Prisoners in the State:

Sl. No.		As on 31.12.2017
1.	Total number of inmates in all the jails of the State (including under-trial prisoners)	
2.	Total number of under-trial prisoners	
3.	Percentage under-trial prisoners	

M. Detail regarding Criminal cases pertaining to under-trial prisoners.

Sl. No.		As on 31.12.2017
1	Total number of criminal cases pending in the state (all categories including sessions Courts and magistrate Courts	
2	Total number of cases pertaining to Under-Trial prisoners	
3	Number of cases of the criminal cases of the Under-Trial prisoners having duration of :	
a)	Less than One year	
b)	1-3 years	
c)	3-5 years	
d)	5-10 years	
e)	More than 10 years	

Annexure-I

Consolidated Pendency Position in the District as on 31-12-2017
(Main Cases)

Name of the District	Type of Cases	Opening balance as on 01-01-2017	Institution of cases during the year 2017	Disposal of cases during the year 2017	Total Pendency as on 31-12-2017
	Civil				
	Criminal				
	Total				

Annexure-II

Consolidated Age wise Pendency Position in the District as on 31-12-2017
(Main Cases)

Age wise pendency as on 31-12-2017						
Name of the District	Type of Cases	0 to 2 years old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total Pendency as on 31-12-2017
	Civil					
	Criminal					
	Total					

Format for Annual compilation of Data:-

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CONSOLIDATED DISTRICT-WISE CASES INSTITUTED AND DISPOSED IN THE YEAR 2017.

S.No	Name of the District	Cases B/F from the previous Year (Nos.) (Civil/Crl.)			Freshly instituted Cases (Nos.) (Civil/Crl.)			Disposed of cases (Nos.) (Civil/Criminal)			Pending cases (Nos.)		
		Civil	Crl.	(Civ+Crl.)	Civil	Crl.	(Civ+Crl.)	Civil	Crl.	(Civ+Crl.)	Civil	Crl.	(Civ+Crl.)
1.													

The data should be submitted in this standard format only. Any additional information, if necessary, may be sent as annexure.

STATUS OF CASES IN TERMS OF PENDENCY (AS ON 31st. December)

YEAR	CIVIL CASES PENDING FOR				CRIMINAL CASES PENDING FOR			
	Upto 1 year	More than 1 & less than 2 years	More than 2 years	More than 5 years.	Upto 1 year	More than 1 & less than 2 years	More than 2 years	More than 5 years
2017								

Bifurcation of pending cases* (As on 31st. December)

CIVIL		CRL.		(Civ+Crl.)	(Civ+Crl.)
Ready (Complete) matters	Not Ready (Complete) matters	Ready (Complete) matters	Not Ready (Complete) matters	Ready (Complete) matters	Not Ready (Complete) Matters

*Matters ready for recording evidence in suits/final arguments in others, may be treated as "Ready matters" and rest as "Not Ready matters".